

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00615/2018**

**Dated Monday the 4<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

G. Malliga  
No. 159, Kamaraja Nagar  
Anna Salai, Tiruvannamalai. .. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India, rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.
2. The Senior Divisional Personnel Officer  
Trichy Division  
Southern Railway  
Trichy 620 001. .. Respondents

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard both sides. The applicant has filed this OA seeking the following relief:-

“To call for the records related to the service to late M. Ganesan in the Railway service and the latest representations dated 01.12.2014 accompanied by necessary documents to the 2<sup>nd</sup> respondent and 21.11.2016 to the 1<sup>st</sup> respondent and to direct the respondents to extend the benefit of Family Pension to the applicant in terms of Rule 75 of the Pension Rules with admissible interest and to pass such other order/orders”

2. It is submitted that the applicant is an unmarried daughter of one late M. Ganesan, a Pointsman who retired from service on 30.11.1988 and died on 02.10.1996. The applicant submitted representations dated 01.12.2014 and 21.11.2016 to the second and first respondents respectively along with required documents requesting to be extended the benefit family pension with reference to Railway Board letter dated 18.09.2007. The representations are pending with the respondents. Hence the applicant has filed this OA seeking the above mentioned relief.

3. It is submitted that the applicant would be satisfied if the respondents are directed to consider the representation of the applicant and pass a reasoned and speaking order within a reasonable time frame.

4. Keeping in view the limited relief sought and without going into the

substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexures A1 and A2 representations of the applicant for family pension and pass a reasoned order in accordance with law within a period of two months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
04.06.2018

AS